

**Central Administrative Tribunal
Principal Bench**

OA No.2873/2017

New Delhi, this the 24th day of August, 2017

Hon'ble Ms. Nita Chowdhury, Member (A)

Neeraj
S/o. Late Sh. Ram Bir Singh,
R/o. Village and Post Punjab Khore
Delhi-110 081.

....Applicant

(By Advocate : Shri Ashok Kumar Shukla)

Versus

1. The Secretary/Chairperson
Delhi Central Electric Division No. 4,
C.P.W.D. Building,
I.P. Estate, New Delhi.
2. The Executive Engineer,
Delhi Central Electric Division No. 4,
C.P.W.D. Building,
I.P. Estate, New Delhi.
3. Smt. Geeta Devi
W/o. Late Sh. Ram Bir Singh,
R/o. Village and Post Punjab Khore,
Delhi-110 081.
4. Smt. Anita
W/o. Sh. Mahipal,
Resident of Village Mehandipur Daboda,
Tehsil Bahadurgarh, Distt. Jhajjar,
Haryana.
5. Smt. Neelam
W/o. Sh. Sunil Kumar,
R/o. H. No. 302, Near Union Bank of India
Ochandi Village, Delhi-39.

6. Smt. Nikki
W/o. Sh. Deepak,
R/o. H. No. 209, Jathiri,
Tehsil and District Sonepat,
Haryana.

7. Smt. Rinki,
W/o. Sh. Amit Kumar,
R/o. H. No. 209, Jathiri,
Tehsil and District Sonepat,
Haryana.

.....Respondents

ORDER (ORAL)

This is the second round of litigation. The applicant filed an earlier OA also as OA No.4652/2015, which was dismissed on 08.08.2016 on the ground that the mother and four sisters of the applicant have not been made party in the OA with liberty to file a proper OA arraying the necessary persons as party.

2. Heard the learned counsel for applicant who draws attention to the NOCs given by the mother of the applicant Smt. Geeta Devi, W/o the deceased, whose death resulted in the request for compassionate appointment. The mother has given No Objection, if compassionate appointment is given to the applicant, Neeraj. Similar NOCs have been given by Smt. Anita, Smt. Neelam, Smt. Nikki and Smt. Rinki, sisters of the applicant.

3. Now, in view of the fact that the mother and the sisters of the applicant have given their NOCs, the applicant is free to approach

the Department by filling in the desired forms for compassionate appointment.

4. The respondents are directed that on receipt of his application and completion of formalities for compassionate appointment, he be considered in the light of the rules of the DOP&T for compassionate appointment. The Application for compassionate appointments once filled and submitted as per Rules shall be disposed of within a period of 90 days or in the event of delay in holding of the meeting of the Compssionate Appointment Committee, it will be considered in the first next meeting of the Compassionate Appointment Committee.

5. With the above directions, the OA stands disposed of.

(Nita Chowdhury)
Member (A)

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